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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

Int. A 4/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017**

Name of the Company:

VITOL S.A.

V/s.

Asian Natural Resources (India) Ltd. & Ors.

Section of the Companies Act:

Section 60(5)(c) of the Insolvency and
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	MONAAL DAVAWALA	ADVOCATE	APPLICANT	<u>Monaal</u>
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2.				
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ORDER

Learned Advocate Mr. Monaal Davawala present for Applicant. None present for Respondent.

On the request of applicant.

List the matter on 16.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 15th day of December , 2017.